

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III

Item No.-211
IB-354(ND)/2020

IN THE MATTER OF:

M/s. Baba Jagta Shuttering Private Limited
Vs.

.... OPERATIONAL CREDITOR

M/s.Archna Indulations Private Limited

....CORPORATE DEBTOR

SECTION

U/s 9 IBC code 2016

Order delivered on 28.02.2020

CORAM:

CH. MOHD. SHARIEF TARIQ
MEMBER (JUDICIAL)
SMT SUMITA PURKAYASTHA
MEMBER (TECHNICAL)

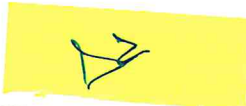
PRESENT:

For the Applicant/OC : Mr. Gursat Singh and Mr. Biswaksen Panda, Advocates
For the Respondent/CD :
For the Intervener :

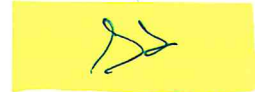
ORDER

Counsel for the Operational Creditor is present. He has filed additional affidavit on 25.02.2020 along with the amended copy of the Application filed under Section 9 of IBC, 2016. The amended copy of the petition is taken on record. The Registry is directed to issue notice to the Corporate Debtor. The Counsel for the Applicant is directed to serve private notice to the Corporate Debtor by all modes and file proof of service along with affidavit.

List on 06.05.2020.



(SUMITA PURKAYASTHA)
MEMBER (TECHNICAL)



(CH. MOHD. SHARIEF TARIQ)
MEMBER (JUDICIAL)